



**The Sikkim Ministers, Speaker, Deputy Speaker and Members of Legislative Assembly
(Salaries and Allowances) Act, 1977**

Act 4 of 1977

Keyword(s):

Assembly, Chief Minister, Deputy Speaker, Family, Furnished, Maintenance, Rent, Speaker

Amendments appended: 10 of 1986, 1 of 1990, 5 of 1991, 19 of 2000, 9 of 2001, 7 of 2018

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.

**[SIKKIM MINISTERS, SPEAKER, AND DEPUTY SPEAKER AND
MEMBERS OF THE LEGISLATIVE ASSEMBLY
(SALARIES AND ALLOWANCES) ACT, 1977]
ACT NO.4 of 1977
AN
ACT**

to provide for the salaries and allowances of the Ministers, the Speaker, the Deputy Speaker and Members of the Legislative Assembly of the State of Sikkim.

[28th March, 1977]

Be it enacted by the Legislature of Sikkim in the Twenty-eighth Year of the Republic of India as follows:

1. (1) This Act may be called the 1[Sikkim Ministers, Speaker, Deputy Speaker and Members of the Legislative Assembly (Salaries and Allowances) Act,] 1977. *Short title and Commencement.*
- (2) The provisions of this Act shall come into force at once except the provisions of section 3 which shall come and shall always be deemed to have come into force with effect from the 1st day of April, 1976.
2. In this Act, unless there, is anything repugnant in the subject or context, *Definitions.*
- (a) 'Assembly' means the Legislative Assembly of the State of Sikkim.
- (b) 'Chief Minister', 'Minister', 'Minister of State' and 'Deputy Minister' shall mean respectively the Chief Minister, a Minister, a Minister of State or a Deputy Minister of the State of Sikkim.
- (c) 'Committee' means a Committee of the Assembly and includes a Committee appointed by the State Government.
- (d) 'Deputy Speaker' means Deputy Speaker of the Assembly.
- (e) 'family' in relation to person means the wife or the husband, as the case may be, and minor children of such person and also the parents and adult children of such person, and adult children who are wholly dependent on such person.
- (f) 'furnished' means provided with furniture and fittings --" on such scale and within such limits as may be prescribed.

1. Subs. by see 2 (a) of the S. S. & A. (Amd.) Act, No.6 of 1980 (w. e. f.25.10.1979).

∴

- (g) 'maintenance' in relation to a residence shall include repairs, structural addition and alternations and provision of connections for water and electricity and payment of municipal rates and taxes and other charges in respect of the residence.
- (h) 'member' means a member of the Assembly other than the Chief Minister, a Minister of State, a Deputy Minister, the Speaker and the Deputy Speaker and shall include a member acting as Speaker in the absence of the Speaker and the Deputy Speaker.
- (i) 'month' shall mean a month reckoned according to the English Calendar.
- (j) 'prescribed' mean prescribed by rules made under this Act
- (k) 'rent' includes charges for electricity and water.
- (l) 'residence' includes the garage, garden, lawn, quarters for the staff, servants, security personnel or guards and guest house 'within the compound of the residence.
- (m) 'session' means the whole period from the time when the Assembly meets to the time when it is prorogued.
- (n) 'Speaker' means the Speaker of the Assembly and shall include a 'member of the Assembly appointed by the Governor to perform the duties *or* the Speaker when the posts of the Speaker and the Deputy Speaker are vacant.

(3)(1) there shall be paid to the Chief Minister, the Minister of State, the Deputy Minister the Speaker and the Deputy Speaker such monthly salaries as specified in the Schedule.

(2) There shall be paid to the Chief Minister, the Minister the Speaker and the Deputy Speaker such monthly sumptuary allowances as specified in the Schedule.

(3) There shall be paid to every member of the Assembly a salary at the rate of eight hundred rupees per month and also a consolidated allowance at the rate of three hundred rupees per month for his traveling and other expenses including the expenses necessary for attending the meetings of Assembly

4. (1) the ' Chief Minister, the Minister, the Minister of State, the Deputy Minister, the Speaker' and the Deputy Speaker Shall' be entitled without payment. of rent to use of

Residence.

a furnished residence in. Gangtok throughout the term of his office and *for* a month after, 'he ceases to hold Such office.

(2). Where any of the persons .mentioned in sub-section (1),is not provided with an residence ,under, sub-section I (1), he shall be paid an allowance. at the rate of *four* . Hundred rupees per month as long as he is not provided With such residence

(3) All .expenditure. for maintenance and furnishing '-any Residence provided under sub section (1) shall be borne by the Government,

(4) every member shall be entitled to such residential accommodation' as may be prescribed at the place of the sitting of the Assembly during the session, or a meeting of a' Committee.

5. (1) The Chief Minister, the Minister, the Minister of State. the Deputy Speaker shall be provided with free Vehicle and driver and all expenses *for* the salaries and allowances of the driver, of fuel, up to. such limit as may be prescribed, expenditure of maintenance and repairs of the vehicles shall be borne by the Government.

Conveyance.

(2) Where any of the persons mentioned in sub-section (1) is not, provided with the facilities of conveyance as specified therein, he shall be paid a conveyance allowance at the rate of four hundred rupees per month and shall in addition be provided with a driver under the employment of the Government.

(3) Every member shall be provided with a free non-transferable first class "pass for traveling by railway from and to any place in India for a distance of not exceeding 5(eight] thousand kilometers: in the aggregate in any financial year and also a free non-transferable pass for traveling within the State of Sikkim by any transport service vehicle owned. controlled or managed by the Government.

6. The Chief Minister, the Minister, the Minister of State, The Deputy Minister, the Speaker, the Deputy Speaker.

5. Subs. by sec. 2 (a) of the S. M. S. D. S: & M. of L. A. (S. & A.) (Amd.) Act, No: 10 of 1980 (w. e. f. 1. 8. 1980). " ' "

and the 'members 'along with their family shall be entitled to free: medical attendance and treatment in any of the Government, hospital of the State and also such other medical facilities as may be prescribed.

7. (1) The Chief Minister, the Minister- the Minister of State

Travelling Allowance.

the Deputy Minister, the Speaker, 'the Deputy Speaker and the members shall be entitled to travelling allowance while on tour n public business at such rates

and subject to such conditions as, may be prescribed.

6, [(2) The members shall be entitled to such traveling allowances and facilities at, such, rates and subject to such conditions as may be' prescribed for attending the meeting of a Committee.]

Power to make rules.

8. The State Government may make rules for.' carrying out the purposes of this Act and, in particular for any of the matters required to be, prescribed under any of the foregoing provisions of this Act.

Repeal and savings.

9. ' (1) All laws including .rules, regulations, orders, notifications, circulars or other Provisions' .in respect of any matter governed by 'this Act, made or issued prior to the commencement of this Act, shall cease and shall always be deemed to have ceased to have. any force or effect on, and, from such commencement.

(2) Notwithstanding anything' contained in sub-section (I), all claims under any of the 'provisions mentioned in sub-section' (1) relating to 'the period .prior to the commencement of this Act, and' remaining unpaid or unadjusted on the date 'of the commencement of this Act shall be paid; or adjusted; as the case may be under the said provisions' as' if this Act had not come , into force.

(3) Any order issued,' claims paid, payments made or any other action taken before the commencement of this Act in 'respect of salaries and allowances including advance payment thereof and all other matters governed by this Act shall be deemed to have been validly issued, paid, made or taken duly and properly and . under proper legal authority.

6. Ins. by sec. 2 (2) of the S. M. S, D. S. & M of L. A (S..& A.) (Amd.) Act, No. 10of1978 (w. e. f. 28.3.1977).

**SCHEDULE (section 3 (1) and
section 3 (21))**

	Designation	Salary	Sumptuary Allowance
1.	Chief Minister	Rs. 2,250/-	Rs. 450/-
2.	Speaker	Rs. 2,000/-	Rs. 300/-
3.	Minister	Rs. 1,750/-	Rs. 225/-
4.	Deputy Speaker	7[Rs. 1.750/-	Rs. 225/-]
5.	Minister of State	Rs. 1,600/-	Nil
6.	Deputy Minister	Rs. 1,200/-	Nil

7 Subs. by sec. 2 (c) of the S. S. & A. (Amd.) Act, No.6 of 1980 (w. e. f. 25.10.1979).

**THE SIKKIM MINISTERS, SPEAKER, DEPUTY SPEAKER
AND MEMBERS OF THE LEGISLATIVE ASSEMBLY (SALARIES AND ALLOWANCES)
AMENDMENT ACT, 1986.
(ACT NO. 10 OF 1986)
AN ACT**

[6/9/86]

further to amend the Sikkim Ministers, Speaker, Deputy Speaker and Members of the Legislative Assembly (Salaries and Allowances) Act, 1977.

Be it enacted by the Legislative Assembly of Sikkim in the Thirty-seventh Year of the Republic of India as follows:

1 (1) This Act may be called the Sikkim Ministers, Speaker, Deputy Speaker and Members of the Legislative Assembly (Salaries and Allowances) Amendment Act, 1986.

Short title and commencement.

(2) It shall come into force on the 1st day of September, 1986.

2.. In the Sikkim Ministers, Speaker, Deputy Speaker and Members of the Legislative Assembly (Salaries and Allowances) Act. 1977 (hereinafter referred to as the 'said Act'), in section 3, in subsection (3),

.Amendment of section 3.

(a) For the words "eight hundred rupees per month" the words "one thousand. rupees per month", and

(b) For the words "three hundred rupees per month" the words "five hundred rupees per month"

shall be substituted.

3. In the said Act, for the existing Schedule, the following Schedule shall be substituted, namely:

"SCHEDULE

sub-sections (1) and (2) of section 3

Sl. No.	Designation	Salary	Sumptuary Allowance
1.	Chief Minister	Rs. 3,800/-	Rs.7'00/-
2.	Speaker	Rs. 3,500/-	Rs.500/-
3.	Minister	Rs. 3,000/-	Rs. 500/
4.	Deputy Speaker	Rs. 3,000/-	Rs. 500/
5.	Minister of State	Rs. 2,500/	Rs. 300/
6.	Deputy Minister	Rs. 2,200/	Rs. 250/

**THE SIKKIM MINISTERS, SPEAKER, DEPUTY SPEAKER AND MEMBERS OF THE
LEGISLATIVE ASSEMBLY
(SALARIES AND ALLOWANCES) AMENDMENT ACT, 1990.
(ACT NO.1 OF 1990)
AN ACT**

[30-3-1990]

further to amend the Sikkim Ministers, Speaker, Deputy Speaker and Members of the Legislative Assembly (Salaries and Allowances) Act, 1977.

Be it enacted by the Legislative Assembly- of Sikkim in the Forty-first Year of the Republic of India as follows:

1. (1) This Act may be called the Sikkim Ministers, Speaker, Deputy Speaker and Members of the Legislative Assembly (Salaries and Allowances) Amendment Act, 1990.

Short title and commencement
.

(2) It shall be deemed to have come into force with effect from the 1st day of December, 1989.

2. In the Sikkim Ministers, Speaker, Deputy Speaker and Members of the Legislative Assembly (Salaries and Allowances) Act, 1977, in sub-section (2) of section 4, for the words "four hundred rupees" the words "three thousand rupees" shall be substituted.

*Amendment of
section 4.
4 of 1977.*

SIKKIM

GOVERNMENT GAZETTE
EXTRA ORDINARY
PUBLISHED BY AUTHORITY

Gangtok, Tuesday, September 17, 1991

No. 144

**GOVERNMENT OF SIKKIM
LAW DEPARTMENT
GANGTOK**

No. 8/D/1991

Dated Gangtok, the 17th September, 1991.

NOTIFICATION

The following Act of the Sikkim Legislative Assembly having received the assent of the Governor on 17th day of September, 1991, is hereby published for general information:-

**THE SIKKIM MINISTERS, SPEAKER, DEPUTY SPEAKER AND
MEMBERS OF THE LEGISLATIVE ASSEMBLY (SALARIES AND
ALLOWANCES) AMENDMENT, ACT, 1991.**

(ACT NO. 5 OF 1991)

AN
ACT

further to amend the Sikkim Ministers, Speaker, Deputy Speaker and Members of the Legislative Assembly (Salaries and Allowances) Act, 1977.

Be it enacted by the Legislative Assembly of Sikkim in the Forty-second Year of the Republic of India as follows:-

1. (1) This Act may be called the Sikkim Ministers, Speaker, Deputy Speaker and Members of the Legislative Assembly (Salaries and Allowances) Amendment Act, 1991.
- (2) It shall be deemed to have come into force with effect from the 1st day of July, 1991.
2. In the Sikkim Ministers, Speaker, Deputy Speaker and Members of the Legislative Assembly (Salaries and Allowances) Act, 1977 (hereinafter referred to as the principal Act), in section 3 for sub-section (3), the following sub-section shall be substituted, namely:-
 - (3) There shall be paid to every member of the Assembly—
 - (a) a salary at the rate of one thousand rupees per month;
 - (b) a consolidated allowance at the rate of five hundred rupees per month for his travelling and other expenses necessary for attending the meetings of the Assembly; and
 - (c) a constituency allowance of one thousand rupees per month.”
3. In the principal Act, after section 7, the following new section shall be inserted, namely:-
 - 7A. (1) Every Member shall be provided with a telephone at his residence if located within and around Gangtok for the term of his office and all expenses for initial deposit, installation, rental and official trunk call charges and local charges upto such limit as may be specified from time to time by the Government shall be borne by the Government.

- (2) In the case of a Member already having a telephone at his residence if located within and around Gangtok the rental and official trunk call charges and local charges upto such limit as may be specified from time to time by the Government shall be borne by the Government for the term of his office".

By Order of the Governor

B.R. Pradhan,
Secretary to the Government of Sikkim
Law Department.
(F.No. 16(11)/LD/1977/91)

SIKKIM

GOVERNMENT



GAZETTE

(EXTRAORDINARY) PUBLISHED BY AUTHORITY

Gangtok ,

Saturday 16th December 2000

No . 435

LAW DEPARTMENT
GOVERNMENT OF SIKKIM
GANGTOK – 737101

No. 19/LD

Dated 16.12.2000

NOTIFICATION

The following act of the Sikkim Legislative Assembly having received the assent of the Governor on 13th day of December , 2000 is hereby published for general information.

THE SIKKIM MINISTERS , SPEAKER , DEPUTY SPEAKER AND MEMBERS OF THE LEGISLATIVE ASSEMBLY (SALARIES AND ALLOWANCES) AMENDMENT ACT, 2000 (ACT. NO. 19 OF 2000)

AN ACT

Further to amend the Sikkim Ministers , Speakers , deputy Speaker and Members of the Legislative Assembly (Salaries and Allowances Act, 1977.

Be it enacted byt the Legislature of Sikkim in the Fifty –first year of the Republic of India as follows:-

- Short title and Commencement** 1. (i) This aCt may be called the Sikkim Ministers , Speaker, deputy speaker and Members of the Legislative Assembly (Salaries and Allowances) Amendment Act, 2000.
(ii) It shall come into force at once.
- Amendment of section 7A** 2. In the Sikkim Ministers, Speakers , Deputy Speaker and Members of the Legislative Assembly (salaries and Allowances) Act, 1977, in section 7A , sub- sectuib (1) and (2), the words “if located within and around Gangtok” shallbe omitted.

By Order of the Governor,

T.D.Rinzing
Secretary to the Governemnt of Sikkim
Law Department
F.No. 16(82)/LD/2000

SIKKIM

GOVERNMENT



GAZETTE

EXTRAORDINARY
PUBLISHED BY AUTHORITY

Gangtok

Monday,

12th October, 2001

No 411

GOVERNMENT OF SIKKIM

LAW DEPARTMENT

NO.09/LD/2001

dated 12th November.2001

NOTIFICATION

The following Act of the Sikkim Legislation Assembly having received the assent of the Governor on 5th day of November, 2001 is hereby published for general information:-

THE SIKKIM MINISTERS, SPEAKER, DEPUTY SPEAKER AND MEMBERS OF THE LEGISLATIVE ASSEMBLY
(SALARIES AND ALLOWANCES) AMENDMENT ACT, 2001

ACT NO.9 OF 2001

AN

ACT

Further to amend the Sikkim ministers, Speaker, Deputy Speaker and members of the

Legislative Assembly (Salaries and Allowances)Act, 1977.

Be it enacted by the Legislature of Sikkim in the Fifty-Second Year of the Republic of India as folloes:-

Short title and Commencement. 1. (1) This Act may be called the Sikkim Ministers. Speaker, Deputy Speaker and Members of the Legislative Assembly (Salaries and Allowances)

(2) it Shall be deemed to have come into force on the 1 st day of April,2001

Amendment of Section 3. 2. In the Sikkim Ministers, Speaker, Deputy Speaker and Members of the

Legislative Assembly (Salaries and Allowances) Act, 1977 (hereinafter referred to as the principal Act), in Section 3, in sub-section (3),

(i) in clause (a), for the words "four thousand", the word "eight thousand" shall be substituted;

(ii) in clause (b), for the words "fifteen hunhred", the word "three thousand" shall be substituted;
and

(iii)in clause(c)for the words 'two thousand 'the words four thousand shall be substituted.
Amendment of schedule 3.In the principal Act for the existing schedule the following schedule shall be substituted
namely:-

SCHEDULE
(See sub-section(1)and (2)of section 3)

Sl. No	Designation	Salary	Sumptuary Allowance
1.	Chief Minister	Rs.19,000/-	Rs.10,000/-
2.	Speaker	Rs.17,000/-	Rs.9,000/-
3.	Minister	Rs.15,000/-	Rs.8,000/-
4.	Deputy Speaker	Rs.15,000/-	Rs.8,000/-
5.	Minister of State	Rs.13,000/-	Rs.6,000/-
6.	Deputy Minister	Rs.11,000/-	Rs.5,000/-

BY Order,

T.D.RINZING,
Secretary to the Govt. of SIKKIM,
Law Department.
F.No.16(82)LD/2001.

SIKKIM



GOVERNMENT

GAZETTE

**EXTRAORDINARY
PUBLISHED BY AUTHORITY**

Gangtok

Thursday 14th June, 2018

No. 318

**GOVERNMENT OF SIKKIM
LAW DEPARTMENT
GANGTOK**

No. 07/LD/18

Date: 14.06.2018

NOTIFICATION

The following Act passed by the Sikkim Legislative Assembly and having received assent of the Governor on 11th day of June, 2018 is hereby published for general information:-

**THE SIKKIM MINISTERS, SPEAKER, DEPUTY SPEAKER AND MEMBERS OF
LEGISLATIVE ASSEMBLY (SALARIES AND ALLOWANCES) AMENDMENT ACT, 2018**

(ACT NO. 07 OF 2018)

AN

ACT

further to amend the Sikkim Ministers, Speaker, Deputy Speaker and Members of Legislative Assembly (Salaries and Allowances) Act, 1977.

Be it enacted by the Legislature of Sikkim in the Sixty-ninth Year of the Republic of India as follows:-

**Short title and
commencement**

1. (1) This Act may be called the Sikkim Ministers, Speaker, Deputy Speaker and Members of Legislative Assembly (Salaries and Allowances) Amendment Act, 2018.
- (2) It shall be deemed to have come into force on 1st day of April, 2018.

**Amendment of
Section 3**

2. In the Sikkim Ministers, Speaker, Deputy Speaker and Members of Legislative Assembly (Salaries and Allowances) Act, 1977 (hereinafter referred to as the "Principal Act", in section 3, in sub-section (3),-
 - (i) in clause (a), for the words "twenty five thousand", the words "ninety thousand" shall be substituted;

- (ii) in clause (b) for the words "fifteen thousand", the words "thirty thousand" shall be substituted;
- (iii) in clause (c), for the words "fifteen thousand", the words "thirty thousand" shall be substituted.

Amendment of Schedule

3. In the principal Act, for the existing Schedule, the following Schedule shall be substituted, namely:-

"SCHEDULE
(See sub-section (1) and (2) of section 3)

Sl. No.	Designation	Salary	Sumptuary Allowance
1.	Chief Minister	Rs. 1,60,000/-	Rs. 1,10,000/-
2.	Speaker	Rs. 1,40,000/-	Rs. 90,000/-
3.	Minister	Rs. 1,20,000/-	Rs. 80,000/-
4.	Deputy Speaker	Rs. 1,20,000/-	Rs. 80,000/-
5.	Minister of State	Rs. 1,00,000/-	Rs. 70,000/-
6.	Deputy Minister of State	Rs. 95,000/-	Rs. 65,000/-".

Amendment of section 4

4. In the Principal Act, in section 4,-
- (i) in sub-section (2), for the words "fourteen thousand five hundred", the words "eighteen thousand" shall be substituted;
- (ii) in sub-section (4), for the words "nine thousand four hundred", the words "thirteen thousand five hundred" shall be substituted and the words "during the session or a meeting of committee" appearing after the word "Assembly", shall be omitted.

Amendment of section 5

5. In the Principal Act, in section 5, in sub-section (1), for the words "the Speaker and the Deputy Speaker", the words "the Speaker, the Deputy Speaker and Members" shall be substituted.

Jagat B. Rai (SSJS)
L.R-cum-Secretary
Law Secretary